

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 422/MP/2024
with IA No. 90/2024

Subject : Petition under Sections 11(2), 79(1)(b), 79 (1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes in relation to incorrect invoicing and wrongful encashment of Letter of Mandate carried out by JPL in contradiction to the directions dated 11.8.2022 and 21.3.2023 issued by the Ministry of Power in relation to blending of imported coal and contravention of the terms of the PPA dated 7.3.2022 and seeking consequential reliefs.

Petitioner : Western Railways

Respondent : Jindal Power Limited

Date of Hearing : **25.11.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Puja Priyadarshini, Advocate, WR
Shri Rishabh Bhardwaj, Advocate, WR
Shri Buddy Ranganadhan, Senior Advocate, JPL
Shri Hemant Singh, Advocate, JPL
Ms. Ankita Bafna, Advocate, JPL
Ms. Alchi Thapliyal, Advocate, JPL
Ms. Shefali Tripathi, Advocate, JPL
Shri Devansh Pundir, Advocate, JPL

Record of Proceedings

The matter was called out for a virtual hearing.

2. Due to paucity of time, the hearing of the petition was adjourned. However, the Commission directs the parties to file the following additional information on affidavit, after serving a copy to the other party, on or before **19.12.2025**:

Respondent

a) Complete details, along with supporting documents, establishing the following:

- (i) Imported coal was procured through a transparent competitive bidding process;
- (ii) Linkage, if any, of the procurement price with the relevant benchmark international coal index; and



- (iii) *Compliance with the MoP Guidelines dated 21.3.2023 regarding 6% blending, including documents duly certified by the statutory auditors in terms of the said MoP directions.*
- b) *Complete details of the imported-coal market-rate comparison for the procurement period vis-à-vis the corresponding utilisation period.*
- c) *Base price of fuel as per PPA and incremental Energy Charge Rate (ECR) for the period January 2023 to September 2023, as per MoP methodology dated 21.3.2023.*
- d) *A linked Excel statement (soft) clearly depicting the month-wise computation of incremental Energy Charge Rate (ECR) for the period January 2023 to September 2023, as per MoP methodology dated 21.03.2023, indicating the following:*
 - (i) *Station Heat Rate, GCV of imported and domestic coal, auxiliary consumption, and landed cost of imported coal.*
 - (ii) *Monthly blending percentage and energy actually generated using such blended fuel.*
 - (iii) *Stepwise calculation of differential ECR vis-à-vis the quoted tariff and the resulting compensation amount claimed.*

Petitioner

- e) *Confirmation as to whether JPL's blending ratio aligns with MoP's 6% guideline and whether the same quantum of energy was actually scheduled to WR under the Section 63 PPA.*
 - f) *Verification of energy scheduling data (month-wise) corresponding to the claimed imported coal generation for the period January–September 2023 and incremental Energy Charge Rate (ECR) for the period January 2023 to September 2023, as per MoP methodology dated 21.03.2023*
4. The matter shall be listed for hearing on **13.1.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

